

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.475/MP/2026

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 2, for the benefit of the Lender, Respondent No. 3.

Petitioner : Beawar Transmission Limited (BTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **17.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Iqra Khan, Advocate, BTL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval for creation of the additional security interest over the Petitioner's assets, including all movable and immovable assets in favour of Respondent No.2, Catalyst Trusteeship Limited, the Security Trustee for the benefit of Respondent No.3, REC Limited, the lender.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies, if any, within a week with a copy to the Petitioner, who may file its rejoinders, if any, within a week thereafter.

3. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

